DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 15(2) READ WITH REGULATION 13(4) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED TO THE PUBLIC SHAREHOLDERS OF GEE EL WOOLLENS LTD

Registered Office: H-35, Sainik Farms, New Delhi - 110062

Open Offer("Offer"/"Open Offer") for acquisition of upto 1093352 equity shares ("Offer Shares"), representing 26% of the total paid up equity share capital of Gee El Woollens Ltd ("Target"/"Target Company"/"GEE EL"),to the Public Shareholders of the Target Company by Atlas Jewellery Pvt. Ltd. ("Acquirer").

This Detailed Public Statement (**DPS**) is being issued by the Manager to the Offer i.e., **D & A Financial Services (P) Limited**, on behalf of the Acquirer, namely, M/s Atlas Jewellry Pvt Ltd pursuant to Regulation 13(4) as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011") or " Regulations" pursuant to public announcement dated 27 February, 2013 ("PA"), in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulation, filed on 27 February, 2013 with Bombay Stock Exchange Limited ("BSE"), Jaipur Stock Exchange Ltd, Ahmadabad Stock Exchange Ltd, The Delhi Stock Exchange Limited and with the Securities and Exchange Board of India("**SEBI**") and the target company at its registered office, in terms of Regulation 14(2) of the SEBI (SAST) Regulations.

I. ACQUIRER, TARGET COMPANY AND OFFER

1. Information about the Acquirer

1. Atlas Jewellry Pvt Limited (hereinafter referred to as "AJP") is a private company incorporated with the Asst. Registrar of Companies, Kerala at Kochi vide its certificate of incorporation dated October 16, 2003 under the provisions of Company Act, 1956. At present the Registered Office of the Company is situated at Door No. XI/305 II, Near Federal Bank Ltd, Opp. CIAL, Vappalassery P.O. Nedumbassery, Angamally, Kerela - 683572.
2. Presently, the acquirer company is engaged in the business of goldsmiths, silversmiths, jewelers, and gem and diamond merchants and of acquiring and trading in metals.
3. The Company does not belong to any group as such.
4. The Acquirer has not promoted any company.
5. There is no any litigations pending against the acquirer.
6. As of the date of this DPS, the Acquirer has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
7. The Shareholding Pattern of the Acquirer Company as on 31.12.2012 is given as under:

S. No.	Name	No. of Shares	% of shareholding
	Promoters		
1.	M.M Ramachandran	10999000	99.9
2.	Indira Ramachandran	1000	0.01%
	Public	Nil	N.A
	TOTAL	**110000000**	**100.00**

8. The brief financials of the Atlas Jewellry Pvt Limited are as under:

(Rs in Lacs)

Particulars	Year ended March 31, 2010 (Audited)	Year ended March 31, 2011 (Audited)	Year ended March 31, 2012 (Audited)	Quarter ended December,2012* (Unaudited)
Total Income/Net Income	0.00	0.00	427.40	12130.88
Profit After Tax	0.00	(1.96)	(16.61)	167.17
Earning Per Share (EPS) (In Rs)	-	(0.78)	(1.61)	3.12
Networth	0.25	(1.71)	156.68	1223.85

* As Certified by Mr M Gopalakrishnan, partner of M/S Gopan & Syam Associates, Chartered Accountants,(Membership No.20933), being statutory auditor of the company having their office at 37/3980, Opp. Renewal Centre, Azad Road, Kaloor, Kochi - 682017, Phone No. 0484 - 2535530 vide their Certificate dated February 22, 2013.

9. The Company's shares are not listed any of the Stock Exchanges.
10. The Company has acquired 996754 equity shares of the target company i.e GEE EL WOOLLENS LTD during preceding Twelve months from the date of public announcement directly or indirectly.
11. There is no other person/entity acting as a person acting in concert with the acquirer for the purpose of this instantoffer.
12. Presently the acquirer and any of its directors have no relationship with the target company except acquirer is holding 996754 equity shares representing 23.70% of the total voting share capital of target company.

2. Sellers

2.1 Seller 1 - Mr. Vinod Agarwal

1. Mr Vinod Agarwal is an Indian Resident residing at H-35, Sainik Farms, New Delhi - 110062 . He is the Promoter of the Target Company.
2. As on the date of PA, Mr Vinod Agarwal holds 352500 equity shares/voting rights in the Target Company representing 8.38% of the paid up equity share capital capital/voting capital of the Target Company.
3. Mr Vinod Agarwal has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
4. After closure of the offer, Mr Vinod Agarwal will not hold any equity shares in the Target Company.

2.2 Seller 2 - Mrs Pushpa Rani Agarwal

1. Mrs Pushpa Rani Agarwal is an Indian Resident residing at H-35, Sainik Farms, New Delhi - 110062 She is the Promoter of the Target Company.
2. As on the date of this DPS, Mrs Pushpa Rani Agarwal holds 240000 equity shares/voting rights in the Target Company representing 5.71% of the paid up equity share capital capital/voting capital of the Target Company.
3. Mrs Pushpa Rani Agarwal has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**") or under any regulations made thereunder.
4. After closure of the offer, Mrs. Pushpa Rani Agarwal will not hold any equity shares in the Target Company.

3. Target Company

GEE EL WOOLLENS LTD

1. Gee EL Woollens Limited (hereinafter referred to as "GEE EL"), was originally incorporated as private company in the name of Gee El Woollens Private Ltd on May 31, 1989 with the Registrar of Companies, Jaipur, Rajasthan and subsequently it is converted in to Public Limited Company vide fresh certificate of incorporation dated June 15, 1993, with the Registrar of Companies, Rajasthan, Jaipur under its present name GEE EL Woolens Limited under the provisions of Companies Act, 1956. Presently the Registered Office of the Company is situated at H - 35, Sainik Farms, New Delhi - 110062. The Company does not belong to any group as such.
2. The Authorized Share Capital of GEE EL as on date of public announcement is Rs 500 lacs, comprising of 49,80,000 equity shares of Rs 10/- (Rupee Ten Only) each and 20000 Preference shares of Rs 10/- each. The paid-up equity share capital of GEE EL as on date of Public Announcement stood at Rs 420.52 Lacs comprising of 42,05,200 fully paid up equity share of Rs 10/- (Rupees Ten only) each.
3. There are no partly paid up equity shares in the Company.
4. The main object of the company comprised of to manufacture, produce, process, refine, buy, sell, export, import and deal in all kind of shoddy yarn, semi-worsted yarn, worsted yarn and woolen yarn, wool, shoddy, artificial fibre and other similar materials, to carry on the business of carding, ginning, spinning, weaving etc and to weave and otherwise manufacture buy, sell, import, export and deal in all kinds of woolen cloths etc. Presently the company is not carrying its main operations.
5. The shares of "GEL" are listed on Bombay Stock Exchange Limited (BSE), Jaipur Stock Exchange Ltd, Ahmadabad Stock Exchange Ltd and The Delhi Stock Exchange Limited and the shares of the target company are frequently traded at the Bombay Stock Exchange Limited.
6. The Brief financials of the GEL are as under:

(Amount in Rs. Lacs)

Particulars	Year ended March 31, 2010 (Audited)	Year ended March 31, 2011 (Audited)	Year ended March 31, 2012 (Audited)	Half Year ended September 30, 2012 (Unaudited)
Total Income/Net Income	15.74	16.81	100.01	Nil
Profit After Tax	14.22	11.57	8.44	(1.58)
Earnings Per Share (EPS)	0.33	0.27	0.20	-
Networth	163.53	175.10	183.54	181.95

* As Certified by Mr Deepak Suneja, partner of M/S A Kay Mehra & Co., Chartered Accountants,(Membership No. 501957), being statutory auditor of the company having their office at 114 (Basement), Mall Road, Kingsway Camp, Delhi-110009, Phone No. 011-32965997 vide their Certificate dated February 01, 2013.

4. Details of the Offer

1. This offer is made to all the equity shareholders of Target Company other than acquirer and person belonging to promoter group to acquire up to 1093352 equity shares of face value of Rs 10/- each at an offer price of Rs 9.50/- per equity shares ("Offer Price"), payable in cash, aggregating to Rs 1,03,86,844/- (Rupees One Crore Three lacs eighty six thousand eight hundred and fourty four only) ("Offer Size").
2. The offer shares represent 26% of the paid up equity share capital of the Target Company as on the 10th Working day (with "**Working Day**" as defined under the SEBI (SAST) Regulations, 2011) after the closure of the tendering period under the Open Offer ("**Emerging Voting Capital**")
3. The Emerging Voting Capital has been computed as follows:

Particulars	Issued and Paid up Capital and Voting Rights	% of Emerging Voting Capital
Fully paid up Equity Share as on the date of PA	4205200	100
Partly paid up Equity Share as on the date of PA	Nil	Nil
Convertible instrument outstanding	Nil	Nil
Employee stock options outstanding	Nil	Nil
Emerging Voting Capital	**4205200**	**100**

4. The Offer is subjected to the following statutory approvals namely:
   (a) As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirer.
   (b) As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
   (c) The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
   (d) In case of a delay in the receipt of any statutory approvals that become applicable to the offer, SEBI may, if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirer and/ or the PAC to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, permit the Acquirer to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of time to the Acquirer to make payment of the consideration to the Public Shareholders whose Equity Shares have been accepted in the offer.
5. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI (SAST) Regulations.
6. The Acquirer at present have no intention to sell, dispose of or otherwise encumber any significant assets of GEE EL in the succeeding two years, except in the ordinary course of business of GEE EL. However GEL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of GEE EL in terms of Regulation 25(2) of the Regulations.
7. The acquisition of 26% of the paid up equity share capital of target company under this offer together with the equity shares being acquired in terms of share purchase agreement and equity shares presently held by the acquirer will not result in public shareholding in GEE EL being reduced below the minimum level required for the purpose of continuous listing under clause 40A of the Listing Agreement and Rule 19A of the Securities Contract Regulations/Rules, 1957 ("SCRR"). Assuming full acceptance under this offer, the post offer holdings of the acquirer shall not go beyond the maximum permissible non public shareholding under SCRR and in case the holding of the acquirer goes beyond the limit due to further acquisitions, the acquirer hereby undertakes to reduce their shareholding to the level stipulated in the SCRR and within the time specified therein and through permitted routes available under the listing agreement including any other such routes as may be approved by SEBI from time to time.

II. BACKGROUND TO THE OFFER

1. This Offer is made in accordance with Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011 pursuant to the entering into share purchase agreement with the sellers/promoters of Target Company.
2. The Acquirer, the Seller 1 and Seller 2 (together" **Sellers**") have entered into the share purchase agreement, pursuant to which and subjected to the satisfaction or waiver, if applicable, of the conditions contained in the SPA, the Sellers have agreed to sell, and the Acquirer has agreed to purchase in cash 592500 equity shares of the total paid up equity share capital of the company at a price of Rs 9/- (Rupees Nine Only) per equity shares representing approximately 14.90% of the total paid up equity share capital of the Target Company (the "**Sale Shares**") from the Sellers as follows:
   1. 352500 Equity Shares representing 8.38% of the Emerging Voting Capital of the Target from Seller 1.
   2. 240000 Equity Shares representing 5.71% of the Emerging Voting Capital of the Target from Seller 2.
3. Mode of Payment: The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
4. The Acquirer is interested in taking over the management and control of GEE EL. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the offer. Further after successful completion of takeover, the acquirer propose to take steps to change the object clause of the target company after getting approval from shareholders under the relevant provisions of the Companies Act, 1956 and any other applicable act and propose to carry on the business of goldsmiths, silversmiths, jewelers, gem and diamond merchants and of producing, acquiring and trading in metals.

III SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed shareholding of the acquirer in target company and the details of their acquisitions are as under:

Details	Acquirer		PAC	
	Number of Equity Shares	%*	Number of Equity Shares	%*
Shareholding as of the date of Public Announcement	996754	23.70	Nil	Nil
Shares acquired between the PA date and the DPS date	Nil	Nil	Nil	Nil
Shares proposed to be acquired through share purchase agreement	592500	14.09	Nil	Nil
Shares proposed to be acquired under this offer	1093352	26.00	Nil	Nil
Post Offer Shareholding*	2682606	63.79	Nil	Nil

(1) Computed on the basis of the Emerging Voting Capital.

(2) Assuming full acceptance in the Offer.

The Directors of acquirer as on the date of this DPS does not hold any equity shares of the target company.

IV OFFER PRICE

1. The Equity Shares are listed on Bombay Stock Exchange, Jaipur Stock Exchange, Ahmedabad Stock Exchange and The Delhi Stock Exchange. The Equity Shares on BSE are frequently traded, in terms of the SEBI (SAST) Regulations. The trading turnover in the Equity Shares based on the trading volumes on the BSE for the period from February 2012 to January, 2013 i.e 12 calendar month preceding February 2013, the month in which the PA was issued as given below:

Name of the Stock Exchange	Total number of equity shares traded during the 12 calendar months prior to the month of PA i.e February 2012 to January 2013	Total Number of Listed Shares	Annualized Trading turnover (as % of total equity shares listed)
BSE	1895078	4319200*	43.87

Source: www.bseindia.com

* Out of which 1,14,000 equity shares have been forfeited vide board resolution dated April 23, 2012.

2. The Offer Price of Rs 9.50/-(Rupees Nine and Paisa Fifty Only) per Offer Share is justified in terms of Regulations 8(2) of the SEBI (SAST) Regulations, being the highest of the following parameters:

	Details	Rupees
a.	The Negotiated Price	Rs. 9.00
b.	The Volume Weighted average price paid or payable for acquisition, by the Acquirer or PAC during the fifty two weeks immediately preceding the date of PA	Not Applicable
c	The Highest Price paid or payable for any acquisition by the Acquirer or PAC during the twenty six weeks immediately preceding the date of the PA	Rs 6.57
d	The volume weighted average market price of Equity Shares of the Target Company for a period of sixty trading days immediately preceding the date of the PA as traded on Bombay Stock Exchange Limited, being the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period, the shares being frequently traded.	Rs 9.07

Note: The offer price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 Working Days prior to the commencement of the tendering period in the offer

3. The Acquirer may revise the Offer Price at its discretion or pursuant to any acquisition by the Acquirer at a price which is higher than the Offer Price at any time prior to 3 Working Days prior to the commencement of the tendering period under the Offer. In the event of such a revision, the Acquirer shall, (i) make a corresponding increase to the escrow amounts, as more particular set out in Part V - Financial Arrangements of this DPS below, (ii) make a public announcement in the same newspapers in which the DPS is to be published, and (iii) simultaneously with such announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such a revision.

V. FINANCIAL ARRANGEMENTS

1. The Acquirer has adequate resources to meet the financial requirements of the Offer. The Acquirer has made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal / personal resources and no borrowings from banks / FIs etc., is being made.
2. Assuming full acceptance, the total requirement of funds for the Offer would be Rs.10386844 (Rs One Crore Three Lacs Eighty Six Thousand Eight Hundred and Forty Four Only). In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirer have open an Escrow Account with Axis Bank having its branch office at Nehru Place , New Delhi and has deposited Rs. 2600000/- (Rupees Twenty Six Lacs Only) being 25% of the total consideration payable to the shareholders under the Open Offer.
4. In terms of Regulation 17(10)(e), in case of non-fulfillment of obligations by the Acquirer, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.
5. The Acquirer has entered into an escrow agreement (the "**Escrow Agreement**") with Axis Bank Limited, having its Registered Office at 3rd Floor, Trishul, Opp. Samartheswar Temple, Law Garden, Ellis Bridge, Ahmedabad 380006,(the" **Escrow Agent**") and the Manager to the Offer, pursuant to which the Acquirer has deposited an amount aggregating to Rs. 2600000/- (Rupees Twenty Six Lacs Only) in cash, being more than 25% of the Offer Size ("**Cash Escrow**"), in the escrow account opened with the Escrow Agent ("**Escrow Account**"). The Cash Escrow constitutes the escrow account in terms and subjected to the conditions set out in the Escrow Agreement.
6. M/s Gopan & Syam Co. Chartered Accountant, have wide their certificate dated 22.02.2013 , based on the information/records/unaudited financial statements, certified that the Acquirer have adequate resources and capability to meet its financial obligation under the Offer.
7. The Acquirer have duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
8. The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI Statutory Approvals / Other Approvals Required For the Offer

1. As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirer.
2. As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
3. The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
4. In case of a delay in receipt of any statutory approvals that become applicable to the offer, SEBI may if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirer and/or the PAC to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, 2011, permit the Acquirer and the PAC to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of the time to the Acquirer and the PAC to make payment of the consideration to the public shareholders whose shares have been accepted in this offer
5. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, in the event that the approvals that become applicable after the date of DPS, are refused, the acquirer shall have the right to withdraw the offer. In the event of such a withdrawal of the offer, the acquirer (through the manager) within 2 workings days of a such withdrawal make a public announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.

VII TENTATIVE SCHEDULE OF OFFER

S. No	Activity	Days & Dates
1.	**Date of Public Announcement**	**Wednesday, February 27, 2013**
2.	Date of Publication of Detailed Public Statement	Wednesday, March 06, 2013
3.	Filing of the Draft letter of Offer to SEBI	Wednesday, March 13, 2013
4.	Last Date for a competitive offer(s)	Thursday, March 28, 2013
5.	**Identified Date***	**Tuesday, April 09, 2013**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Wednesday, April 17, 2013
7.	**Last Date for revising the Offer Price/ number of shares**	**Monday, April 22, 2013**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Tuesday, April 23, 2013
9.	**Date of Publication of Offer Opening Public Announcement**	**Thursday, April 25, 2013**
10.	**Date of commencement of Tendering Period (Offer Opening date)**	**Friday, April 26, 2013**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Monday, May 13, 2013**
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Monday, May 27, 2013

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

VIII PROCEDURE FOR TENDERING OF SHARES IN THE CASE OF NON RECEIPT OF LETTER OF OFFER

1. All public shareholders, whether holding Equity Shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in this Offer at any time during the tendering period of this offer.
2. The Letter of Offer specifying the detailed terms and conditions of this offer along with the Form of Acceptance -cum-Acknowledgement ("**Form of Acceptance**") will be mailed to all the public shareholders whose name appeared on the register of members of the Target Company as at the close of business hours on the Identified Date.
3. The Public Shareholders who wish to tender their Equity Shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer to the Registrar to the offer M/s Skyline Financial Services Pvt Ltd in accordance with the instructions contained in the Letter of Offer and Form of Acceptance. Applicants, who cannot hand deliver documents at the collection centers, as will be mentioned in the Letter of Offer, may send such documents by registered post or by courier, at their own risk and cost, to the Registrar to the Offer.
4. In case of the Equity Shares held in dematerialized form, the Depository Participant("DP") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledge by the DP for transferring the Equity Shares, as per the instruction given below:

Depository Participant Name	**K K Securities Limited**
DP ID	**IN300468**
Client ID	**10086286**
Account Name	**Skyline-AJPL-Open Offer Escrow Demat Account**
Depository	**National Securities Depository Limited (NSDL)**

It is the sole responsibility of the public shareholders to ensure credit of their respective Equity Shares in the depository account above, prior to the closure of the offer.

Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") have to use inter-depository delivery instructions slip for the purpose of crediting their equity shares in favour of the special depository account with NSDL.

5. Public Shareholders who are holding Equity Shares in the physical form and who wish to tender their respective Equity Shares in the offer are required to submit the duly signed Form of Acceptance addressed to the Registrar to the Offer together with the Original Share Certificate(s), valid transfer deed(s), and such other documents as may be specified in the Letter of Offer and the Form of Acceptance, either by hand delivery on weekdays or by registered post, so as to reach the Registrar to the Offer on or before the closure of the tendering period i.e not later than Monday, May 13, 2013 in accordance with the instruction specified in the Letter of Offer and the Form of Acceptance.
6. Person who have acquired Equity Shares but whose name do not appeared in the register of members of the target company as on Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified date, or those who have not receive the Letter of Offer, may also participate in this offer by submitting an application on plain paper giving details regarding their Offer as set out in the PA, this DPS and the Letter of Offer, which may be obtained from the SEBI's Website (www.sebi.gov.in) or from Skyline Financial Services Pvt Ltd.

The detailed procedure for tendering the Equity Shares in this Offer will be available in the Letter of Offer.

IX Other Information

1. The Director of the Acquirer accept full responsibility for the information contained in the PA and this DPS (other than such information that has been sourced from public sources or provided and confirmed by the Target Company and shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations.
2. The Acquirer have appointed Skyline Financial Services Pvt Ltd as Registrar to the Offer. Address **D-153A, First Floor, Okhla Industrial Area, Phase-1, New delhi- 110020** Tel nos.: 011-64732681/ 64732688; Fax: 011-26812682, Email: virenr@skylinerta.com, Contact person: **Mr. Virender Kumar Rana.**
3. This DPS and the PA would also be available on SEBI's Websites (www.sebi.gov.in).
4. The Acquirer reserves the right to withdraw the Offer pursuant to Regulation 23(1) of the SEBI (SAST) Regulations, 2011. Any such withdrawal will be notified in the form of a public announcement in the same newspapers in which this Detailed Public Statement appears.
5. The withdrawal of shares will be available only for the Share certificates/ Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account.
6. The intimation of returned shares to the Shareholders will be sent at the address as per the records of Depository.
7. If there is any upward revision in the Offer price has been made, an acquirer may make upward revisions to the offer price, and subject to the other provisions of these regulations, to the number of shares sought to be acquired in the open offer, at any time prior to the commencement of the last three working days before the commencement of the tendering period.

Manager to the Offer	Registrar to the Offer
D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; E- mail : dafspl@gmail.com Contact Person: ***Mr. Priyaranjan*** **SEBI Rgn. No. : INM000011484**	TOWARDS EXCELLENCE **Skyline Financial Services Pvt. Limited** D-153A, First Floor, Okhla Industrial Area, Phase-1, New delhi- 110020 Tel nos.: 011-64732681/64732688; Fax: 011-26812682, Email: virenr@skylinerta.com, Contact person: **Mr. Virender Kumar Rana** **SEBI Rgn. No. : INR000003241**

Issued on behalf of the Board of Director of Acquirer by Manager to the Offer

Place : New Delhi
Date : March 05, 2013